

**DEMAND No. 4—Working Expenses—  
Administration**

"That a Supplementary sum not exceeding Rs. 1,80,63,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Working Expenses—Administration'".

**DEMAND No. 5—Working Expenses—  
Repairs and Maintenance**

"That a Supplementary sum not exceeding Rs. 5,94,95,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Working Expenses—Repairs and Maintenance'".

**DEMAND No. 6—Working Expenses—  
Operating Staff**

"That a Supplementary sum not exceeding Rs. 2,25,76,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Working Expenses—Operating Staff'".

**DEMAND No. 7—Working Expenses—  
Operation (Fuel)**

"That a Supplementary sum not exceeding Rs. 9,06,13,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Working Expenses—Operation (Fuel)'".

**DEMAND No. 8—Working Expenses—  
Operation other than Staff and Fuel**

"That a Supplementary sum not exceeding Rs. 2,86,70,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Working Expenses—Operation other than Staff and Fuel'".

**DEMAND No. 14—Construction of New  
Lines**

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Construction of New Lines'".

**DEMAND No. 16—Pensionary Charges—  
Pension Fund**

"That a Supplementary sum not exceeding Rs. 1,17,40,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Pensionary Charges—Pension Fund'".

**DEMAND No. 20—Withdrawal from  
Revenue Reserve Fund**

"That a Supplementary sum not exceeding Rs. 10,14,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Withdrawal from Revenue Reserve Fund'".

17.11 HRS.

**APPROPRIATION (RAILWAYS)  
BILL", 1968**

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): I beg leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of Railways."

*The motion was adopted.*

SHRI C. M. POONACHA : I introduce† the Bill.

17.11½ Hrs.

APPROPRIATION (RAILWAYS)  
No. 2 BILL\*, 1968

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways."

*The motion was adopted.*

SHRI C. M. POONACHA : I introduce† the Bill.

17.12 Hrs.

APPROPRIATION (RAILWAYS)  
BILL, 1968—contd.

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : I move† :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of Railways, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the pur-

poses of Railways, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were also added to the Bill.*

SHRI C. M. POONACHA : I move :  
"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

17.15 HRS.

APPROPRIATION (RAILWAYS)  
No. 2 BILL, 1968—contd.

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : Sir, I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-3-68.

†Introduced/moved with the recommendation of the President.